


**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 02.03.2018.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

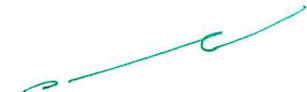
C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 122/2017	-	For clarification	Rule-4 of IB	New Age Real Properties, LLP Vs Bhuvana Infra Projects Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
01.	PAVAN KANKANI 98490 26725	Interim Resolution Professional	

**ORDER**

IRP is present. Today he has filed memo alongwith report stating that, he has constituted the Committee of Creditors and also conducted 1<sup>st</sup> meeting of Committee of Creditors (CoC). He has enclosed the minutes of 1<sup>st</sup> Committee of Creditors meeting. He is directed to furnish paper publication copy regarding public announcement. R.P is also present today. She is directed to give consent form in the prescribed proforma. Her name is proposed by the Committee of Creditors, replacing IRP originally appointed. Inform IBBI-New Delhi. In the meantime, R.P to file consent Affidavit. List it whenever direction is sought by R.P

  
**Member (T)**

  
**Member (J)**